## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

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CP-126/2001 MA-2844/2000 OA-1260/2000

New Delhi this the 12th day of April, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A) Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Mahender Jit Singh Mattoo, S/o Sh. Kirpal Singh, R/o IV-1/57, Gopi Nath Bazar, Church Road, Delhi Cantt., New Delhi-10.

Petitioner

(Petitioner in person)

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## Versus

- 1. Sh. P.K. Jalali,
  Joint Secretary(Union Territory),
  Ministry of Home Affairs,
  Government of India,
  North Block,
  New Delhi.
- 2. Sh. A.R. Sharma, Commissioner of Police, Police Headquarters, Near ITO, New Delhi-2.
- 3. Sh. Sewa Ram Sharma,
  Secretary (Home),
  Govt. of NCT of Delhi,
  Home (Police) Estt. Deptt.,
  5, Sham Nath Marg,
  Delhi.

.... Respondents

(through Sh. N.S. Mehta, counsel for R-1, Mrs. Meera Chhibber, counsel for R-2 & Sh. Rajinder Pandita, counsel for R-3)

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides on CP-126/2001, alleging contumacious non-compliance of the Tribunal's order dated 29.11.2000.



- granted to petitioner to make a self contained representation to respondents praying for appropriate orders under Rule 10(5) CCS (CCA) Rules, upon which the competent authority was called upon to pass a detailed, reasoned and speaking order in accordance with rules and instructions as expeditiously as possible and preferable within six weeks from the date of receipt of a copy of the order dated 29.11.2000.
- 3. Respondents have since passed the order dated 10.04.2001 revoking petitioner's suspension. A copy of the aforesaid order has been made available to petitioner in our presence, and a copy of the same is also taken on record.
- 4. While no doubt the aforesaid order has been passed beyond the period of six weeks from the date of receipt of the copy of the order dated 29.11.2000, that by itself is not sufficient to prolong the CP, which is accordingly dropped. Notices discharged.
- 5. List the OA for hearing on 22.05.2001, by which date pleadings should be completed.

case record also ? This order to be placed in Off

(Dr. A. Vedavalli)

(S.R. Adige) Vice-Chairman(A)

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